

उसके बचने 67 अप महमदाबाद-मेहसाना सवारी गाड़ी को वहाँ ठहराने का एक सुझाव प्राप्त हुआ है। 141 अप गाड़ी को वहाँ ठहराना बन्द करने के बारे में मञ्जूर रेल उपयोगकर्ता परामर्श समिति, समय-सारणी समिति और सिविल प्राधिकारियों के विचार जानने के बाद 67 अप को पिलुदा में ठहराने के बारे में निर्णय लिया जायेगा।

### **Allotment of Delhi Main Railway Station Bookstalls**

2813. SHRI RAMAVATAR SHASTRI: Will the Minister of RAILWAYS be pleased to state.

(a) whether it is a fact that A. H. Wheeler & Co. are having Bookstall contracts for platform Nos. 1 to 19 on Delhi Main Railway Station;

(b) whether there is a move to give further contracts for three new platforms to the same Company; and

(c) if so, the details and steps taken for not giving contract to Wheeler & Co.?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes.

(b) No.

(c) Does not arise.

### **'Slavery in Disguise'**

2814. SHRI S. M. KRISHNA: Will the Minister of LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the Editorial captioned 'Slavery in disguise' appearing in the 'Indian Express', New Delhi dated the 5th June, 1980;

(b) if so, the reaction of Government thereto; and

(c) the steps which Government propose to take to set matters right?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) to (c). This editorial is a sequel to the news-items which

were published in the newspapers recently, alleging non-provision of adequate facilities to the labourers working in the Stone Quarries located in Mehrauli, New Delhi and also the prevalence of the bonded labour system in those Quarries. According to the available information, the labourers working in these Stone Quarries are self-employed groups and do not qualify either as "contract labourers" or "bonded labourers". The matter is, however, under investigation.

### **Detection of Spurious Drugs**

2815. SHRI B. R. NAHATA: Will the Minister of HEALTH be pleased to state:

(a) how many cases of spurious drugs detected during the last three years State-wise; and

(b) what steps and actions have been taken for penalising and preventing manufacture and supply of spurious drugs?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) The information is being collected and will be laid on the Table of the Sabha.

(b) The measure that have been taken by Government to combat the manufacture and sale of spurious drugs are detailed below:—

(i) In 1964, the Drugs and Cosmetics Act was amended to increase the penalty for manufacture and sale of spurious drugs from three years to 10 years and with fine. The courts were requested to record in writing special reason if they wished to impose a sentence of imprisonment of less than one year.

(ii) A new section was added in 1964 requiring every dealer or an agent of a manufacturer

to disclose to the Drugs Inspector the name, address and other particulars of the person from whom he acquired drugs or cosmetics.

- (iii) Provision was also made in 1964 whereby the stocks of spurious drugs could be confiscated if the person responsible for its manufacture or distribution was convicted. The implements of machinery used in such manufacture, sale or distribution and any receptacles packages or covers in which such spurious drugs were contained and the animals, vehicles, vessels or other conveyance used in carrying such drugs were also made liable to confiscation.
- (iv) To eliminate unlicensed manufacturers of drugs, who usually indulge in manufacture and sale of spurious drugs, an "All India List of Licensed drug manufacturers" has been compiled and brought upto date. This list has been circulated to all the State Drugs Controllers and leading Associations of Drug Manufacturers and Dealers.
- (v) The States have been advised to maintain close liaison with the Police authorities for the campaign against spurious drugs to be carried out intensively.
- (vi) Whenever reports of spurious drugs are received by the Central Drugs Standard Control Organisation and whenever a racket is supposed to be of Inter-State character, the States concerned are immediately alerted and advised to take necessary action with the assistance of the State Police.
- (vii) The help and cooperation of Association representing the

interests of drug manufacturers and dealers has been and is being enlisted to ensure maximum compliance with the Good manufacturing and sale practices and their co-operation in the campaign against spurious drugs is also being sought.

- (viii) A constant liaison with the State Drugs Control Organisation is maintained by the Central Drugs Standard Control Organisation by holding meetings of the Drugs Consultative Committee, meetings of the Zonal State drugs Controllers, and through discussions the Zonal Officers have with the State Drug control Officials and by correspondence. The constant exchange of information helps co-ordination and intensification of quality control measures.
- (ix) The States have been requested to constitute State Drugs Advisory Boards on which representatives of the manufacturers, dealers, medical profession and consumers are associated to advise the State Governments on the measures to be taken, for effective enforcement of the Drugs and Cosmetics Act.
- (x) The testing facilities available with the Central Government at the Central Drugs Laboratory, Calcutta, the Central Indian Pharmacopoeia Laboratory, Ghaziabad and the Central Research Institute, Kasauli, are placed at the disposal of the States. As many as 21 States and Union Territories are now availing of the testing facilities.

(xi) Four Zonal Offices of the Central Drugs Standard Control Organisation have been set up at Bombay, Calcutta, Madras and Ghaziabad to maintain a close liaison between the Central and State Organisations and to ensure uniform enforcement of the Act throughout the country. These Zonal Offices have also Drugs Inspectors carry out joint inspections of premises of drug manufacturers along with the State Authorities to ensure that they conform to the standards laid down under the Law.

(xii) The technical competence of the Drugs Inspectors employed by State Governments is brought up to date by the Central Drugs Control Organisation which has arranged a training programme for Drugs Inspectors. This is a running programme and State Governments have been availing themselves of this facility.

**Direct Bus service connecting C-I Terminus Janakpuri to Central Secretariat**

2816. SHRI MANPHOOL SINGH CHAUDHARY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that there is no direct bus service connecting C-I Terminus, (the main Terminus of Janakpuri, New Delhi) with the Kendriya Terminal via Udyog Bhavan:

(b) whether it is also a fact that in the absence of such a service, the commuters from the area have to depend upon the contract buses who are thriving at the cost of the Delhi Transport Corporation;

(c) whether it is also a fact that residents of the area have submitted numerous representations to the authority for starting such a bus service; and

(d) if so, what action has been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) No, Sir. A special trip on Route No. 720 has been provided at 9.25 a.m. which reaches Central Secretariat via Udyog Bhavan, directly from C. I. Janakpuri.

(b) Does not arise.

(c) Yes, Sir.

(d) Keeping in view the representations of the commuters a Special trip has been provided on routes No. 720 and 740 from C-I Janakpuri in the morning for Central Secretariat.

**Flyover near Railway Crossing at Nangal Raya, Delhi Cantonment**

2817. SHRI MANPHOOL SINGH CHAUDHARY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that Government have sanctioned a scheme for the construction of a flyover near the Railway Crossing at Nangal Raya, Delhi Cantonment;

(b) if so, what steps have been taken by Government to implement this scheme; and

(c) the cost involved in the scheme and the time it is likely to take for its completion?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) Yes Sir.

(b) The scheme could not be implemented as one of the approaches